

**Warrant of arrest after judgment under Order XXI, Rule 38 of  
the Code of Civil Procedure (Rule 332)**

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

..... PLAINTIFF.

versus

..... DEFENDANT.

To

The Sheriff of Bombay,

Whereas the plaintiff abovenamed has applied for execution of the decree/  
order of this Court, dated the ..... day of ..... 19 by imprisonment  
of the defendant abovenamed;

	Rs.	P.
Amount of <u>decree</u> order inclusive of costs. Costs of execution interest at ..... per cent.		
Total		

Now this is to command you to arrest the  
said defendant if he shall be found in your  
Bailiwick, and bring him together with this  
warrant before one of the Judges of this  
Court with all convenient speed, unless the  
said defendant is released by you in  
accordance with the rules of this Court;

And this is further to command you to  
return this warrant on or before the

..... day of ..... 19 with an endorsement certifying the date on and  
manner in which it has been executed or why it has not been executed.

Witness ....., Chief Justice at Bombay  
aforesaid, this ..... day of ..... 19 .

Prothonotary and Senior Master.

Sealer

The ..... day of ..... 19

Advocate for .....

Note.- The officer in attendance to endorse the order of discharge or committal and  
in the latter case the rate of diet money.